

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-322
Appeal No 265/252/ND/2019

IN THE MATTER OF:

M/s Gwalco Pvt Ltd

....Applicant

Vs.

M/s. ROC

....Respondent

SECTION

Under Section 252

Order delivered on 25.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

:

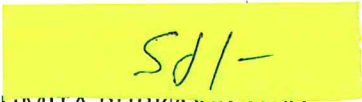
: Mr. M. Yadubhushana Rao, ARoC for ROC


ORDER

Ld. Counsel for the petitioner has put in appearance and prays for restoration of the petition. The cause shown is sufficient. The same is therefore allowed.

Ld. ARoC is put in appearance. Reply of Ld. ARoC is on record. Arguments Heard.

Reserved for orders.


(SUMITA PURKAYASTHA)
MEMBER (T)


(JUSTICE SHRI R.D. KHARE)
MEMBER (J)